

PUNJAB VIDHAN SABHA
Bill No. 22-PLA-2018
THE PUNJAB AGRICULTURAL PRODUCE MARKETS (AMENDMENT)
BILL, 2018

(Bill as passed by the Punjab Vidhan Sabha)
The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2018.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Agricultural Produce Markets Act, 1961 (hereinafter referred to as the principal Act), for section 25-A, the following section shall be substituted, namely :—

Substitution of section 25-A of Punjab Act 23 of 1961.

“25-A. (1) The State Government, may by notification levy Agricultural Price Produce Price Stabilization Fee on the commission paid to a Stabilization licensed commission agent on sale, purchase or both, of Fund Agricultural produce in the market yards declared under sections 7 to 7-F of this Act, at such rate, as may be notified by the Government from time to time.

(2) All receipts under sub-section (1) shall be credited into a fund to be called the Price Stabilization Fund and the account of said Fund shall be maintained separately, which shall not be utilized for the purpose other than it is made for.”.

3. In the principal Act, in section 26, at the end of clause (xxi), for the sign “.”, the sign and word “; and” shall be substituted and thereafter, the following clause shall be added, namely :—

Amendment in section 26 of Punjab Act 23 of 1961.

“(xxii) contribution for Price Stabilization Fund.”.

4. In the principal Act, in section 28,—

(i) the word “and” occurring at the end of clause (xx) shall be omitted ; and

Amendment in section 28 of Punjab Act 23 of 1961.

(ii) at the end of clause (xxi), for the sign “.”, the sign and word “; and” shall be substituted and thereafter, the following clause shall be added, namely :—

“(xxii) contribution for Price Stabilization Fund.”.

CHANDIGARH :
The 7th September, 2018

SHASHI LAKHANPAL MISHRA,
Secretary.